

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:739
ANSWERED ON:02.03.2010
PROTECTION OF HUMAN RIGHTS
Sharma Shri Madan Lal;Wankhede Shri Subhash Bapurao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to strengthen the legal framework for the protection of human rights in the country;
- (b) if so, whether the Government proposes to amend the Protection of Human Rights Act;
- (c) if so, the details thereof; and
- (d) the time by which action in this regard is likely to be taken?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): No, Madam. The existing legal framework for the protection of human rights in the country is adequate. The Protection of Human Rights Act, 1993 was enacted by the Honourable Parliament to provide for the constitution of a National Human Rights Commission, State human Rights Commission in States and Human Rights Courts for better protection of human rights and for matters connected therewith or incidental thereto. The said Act has been amended in 2006 to provide for more powers to NHRC, SHRC and Human Rights Courts to check the violation of Human Rights and hence at present there is no need to make any amendments in the said Act.

(c) to (d): Not applicable.